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Title: Papers laid on the Table of the House by Members/Ministers.

माननीय अध्यक्ष : अब पत्र सभा पटल पर रखे जाएँगे ।

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT; MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI SANJAY SHAMRAO DHOTRE): Sir, on behalf of Shri Ravi Shankar Prasad, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of National Legal Services Authority, New Delhi, for the year 2018-2019.

[Placed in Library, See No. LT 817/17/19]

THE MINISTER OF PARLIAMENTARY AFFAIRS; MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the

Coal India Limited, Kolkata, and its subsidiary companies for the year 2018-2019.

- (ii) Annual Report of the Coal India Limited [Volume I and Volume II (Part 1, 2 & 3)], Kolkata, for the year 2018-2019, and its subsidiary companies alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 818/17/19]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

- (i) The Minerals (Mining by Government Company) Amendment Rules, 2019 published in Notification No. G.S.R.695(E) in Gazette of India dated 27th September, 2019.
- (ii) G.S.R.697(E) published in Gazette of India dated 30th September, 2019 reserving an area of 646.596 hectares in Bailadila reserve forest, Deposit No.4, District South Bastar, Chhattisgarh for mineral iron ore for undertaking prospecting or mining operations through joint venture of National Mineral Development Corporation and Chhattisgarh Mineral Development Corporation Limited.
- (iii) The Mineral Conservation and Development (Amendment) Rules, 2019 published in Notification No. G.S.R.570(E) in Gazette of India dated 13th August, 2019.

- (iv) G.S.R.675(E) published in Gazette of India dated 20th September, 2019 notifying the conversion factor for calculation of Average Sale Price of metallurgical grade Bauxite.
- (v) The Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession (Amendment) Rules, 2019 published in Notification No. G.S.R.674(E) in Gazette of India dated 20th September, 2019.

[Placed in Library, See No. LT 819/17/19]

(3) A copy of the Offshore Areas Mineral Concession (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.595(E) in Gazette of India dated 23rd August, 2019 under subsection (3) of Section 35 of the Offshore Areas Mineral (Development and Regulation) Act, 2002.

[Placed in Library, See No. LT 820/17/19]

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK):

Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under article 309 of the Constitution:-

- 1) The Army Officers Pay (Amendment) Rules, 2019 published in Notification No. S.R.O.01(E) in Gazette of India dated 25th February, 2019.

- 2) The Air Force Officers Pay (Amendment) Rules, 2019 published in Notification No. S.R.O.02(E) in Gazette of India dated 25th February, 2019.
- 3) The Navy Officers Pay (Amendment) Regulations, 2019 published in Notification No. S.R.O.03(E) in Gazette of India dated 25th February, 2019.

[Placed in Library, See No. LT 821/17/19]

उत्तर पूर्वी क्षेत्र विकास मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेन्द्र सिंह): मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) इंडियन इंस्टीट्यूट ऑफ स्पेस साइंस एण्ड टेक्नोलॉजी, तिरुवनंतपुरम के वर्ष 2018-2019 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) इंडियन इंस्टीट्यूट ऑफ स्पेस साइंस एण्ड टेक्नोलॉजी, तिरुवनंतपुरम के वर्ष 2018-2019 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 822/17/19]

- (2) (एक) फिजिकल रिसर्च लेबोरेटरी, अहमदाबाद के वर्ष 2018-2019 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) फिजिकल रिसर्च लेबोरेटरी, अहमदाबाद के वर्ष 2018-2019 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 823/17/19]

- (3) (एक) नॉर्थ ईस्टर्न स्पेस एप्लीकेशंस सेंटर, शिलांग के वर्ष 2018-2019 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) नॉर्थ ईस्टर्न स्पेस एप्लीकेशंस सेंटर, शिलांग के वर्ष 2018-2019 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 824/17/19]

- (4) नेशनल सेंटर फॉर गुड गवर्नेंस, नई दिल्ली के वर्ष 2018-2019 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (एक)
- (दो) नेशनल सेंटर फॉर गुड गवर्नेंस, नई दिल्ली के वर्ष 2018-2019 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) नेशनल सेंटर फॉर गुड गवर्नेंस, नई दिल्ली के वर्ष 2018-2019 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 825/17/19]

;) अखिल भारतीय सेवा अधिनियम, 1951 की धारा 3 की उपधारा (2) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) भारतीय प्रशासनिक सेवा (संवर्ग संख्या का नियतन) दूसरा संशोधन विनियम, 2019 जो 9 अक्टूबर, 2019 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 765(अ) में प्रकाशित हुए थे।

(दो) भारतीय प्रशासनिक सेवा (वेतन) दूसरा संशोधन विनियम, 2019 जो 9 अक्टूबर, 2019 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 766(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 826/17/19]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PARKASH): Sir, on behalf of Shri Hardeep Singh Puri, I beg to lay on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2018-2019, alongwith Audited Accounts.
- (1)
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals

Export Promotion Council, Hyderabad, for the year 2018-2019.

[Placed in Library, See No. LT 827/17/19]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT; MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI SANJAY SHAMRAO DHOTRE): Sir, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2018-2019.

(ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 828/17/19]

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Sanchar Nigam Limited and the

Department of Telecommunications, Ministry of Communications, for the year 2019-2020.

[Placed in Library, See No. LT 829/17/19]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

- (i) The Telecommunication (Broadcasting and Cable) Services Register of Interconnection Agreements and all such other matters Regulations, 2019 published in Notification No. F. No. 6-1/2016-B&CS in Gazette of India dated 4th September, 2019.
- (ii) The Telecommunication Mobile Number Portability Per Port Transaction Charge and Dipping Charge (Second Amendment) Regulations, 2019 published in Notification No. 15-01/2019-F&EA in Gazette of India dated 1st October, 2019.
- (iii) The Telecommunication Mobile Number Portability (Eighth Amendment) Regulations, 2019 published in Notification No. 116-4/2019-NSL-II in Gazette of India dated 1st October, 2019.
- (iv) The Telecommunication (Broadcasting and Cable) Services Standards of Quality of Service and Consumer Protection (Addressable Systems)(Second Amendment) Regulations, 2019 published in Notification No. F. No. 12-37/2019-B&CS in Gazette of India dated 9th October, 2019.
- (v) The Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Amendment) Regulations, 2019 published in Notification No. F. No. 21-6/2019-B&CS in Gazette of India dated 30th October, 2019.

- (vi) The Standards of Quality of Service of Basic Telephone Service (wireline and Cellular Mobile Telephone Service (Seventh Amendment) Regulations, 2019 published in Notification No. F. No. 301-02/2018-QoS(Misc.) in Gazette of India dated 1st November, 2019.
- (vii) Notification No. 116-6/2017-NSL-II/(Vol.III) published in Gazette of India dated 27th September, 2019, making certain amendments to the Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018.

[Placed in Library, See No. LT 830/17/19]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI SURESH C. ANGADI): Sir, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2018-2019.
- (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 831/17/19]

- (b) (i) A copy of the Review by the Government of the working of the Braithwaite and Company Limited,

Calcutta, for the year 2018-2019.

- (ii) Annual Report of the Braithwaite and Company Limited, Calcutta, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 832/17/19]

- (c) (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2018-2019.

- (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 833/17/19]

- (d) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2018-2019.

- (ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 834/17/19]

- (e) (i) Review by the Government of the working of the

Rail Vikas Nigam Limited, New Delhi, for the year 2018-2019.

- (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 835/17/19]

- (f) (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2018-2019.
- (ii) Annual Report of the RITES Limited, Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 836/17/19]

- (g) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2018-2019.
- (ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 837/17/19]

- (h) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation

Limited, New Delhi, for the year 2018-2019.

- (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 838/17/19]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, Delhi, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, Delhi, for the year 2018-2019.

[Placed in Library, See No. LT 839/17/19]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987:-

- (i) The Railway Claims Tribunal (Procedure) Amendment Rules, 2019 published in Notification No. G.S.R.546(E) in Gazette of India dated 1st August, 2019.
- (ii) The Railway Claims Tribunal (Procedure) Amendment Rules, 2019 published in Notification No. G.S.R.575(E) in

Gazette of India dated 16th August, 2019.

- (iii) The Railway Claims Tribunal (Procedure) Amendment Rules, 2019 published in Notification No. G.S.R.646(E) in Gazette of India dated 12th September, 2019.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (3) above.

[Placed in Library, See No. LT 840/17/19]

- (5) A copy each of the following Notifications (Hindi and English versions) under Section 199 of the Railways Act, 1989:-

- (i) The Railway (Notices of and Inquires into Accidents) Amendment Rules, 2019 published in Notification No. G.S.R.577(E) in Gazette of India dated 19th August, 2019.
- (ii) The Dedicated Freight Corridor Railway General Rules, (Amendment) Rules, 2019 published in Notification No. G.S.R.822(E) in Gazette of India dated 6th November, 2019.

[Placed in Library, See No. LT 841/17/19]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PARKASH): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English

versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2018-2019.

[Placed in Library, See No. LT 842/17/19]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2018-2019.

[Placed in Library, See No. LT 843/17/19]